

ITEM NO.4

COURT NO.4

SECTION II

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Criminal Appeal No.489/2016

VIJAI @ VIJAI SINGH AND ANR
t(s)

Appellan

VERSUS

STATE OF UTTAR PRADESH
nt(s)

Responde

(With appln. (s) for exemption from filing O.T.)

Date : 08/07/2016 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s)

Mr. Sudhir Naagar, AOR
Mr. Raj Kumar Rajput, Adv.

For Respondent(s)

Mr. Siddarth Sanger, Adv.
Mr. Samir Ali Khan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the appellants, we
are of the considered opinion that they may surrender to
custody within four weeks hence. After surrender certifi

cate

is filed, the matter shall be listed for admission.

If the
tipulated
without

surrender certificate is not filed within the s
time, the criminal appeal shall stand dismissed
further reference to this Court.

Signature Not Verified

Digitally signed by
CHETAN KUMAR
Date: 2016.07.08
16:47:57 IST
Reason:

(Chetan Kumar)

Court Master

(H.S. Parasher)

Court Master